

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI
Company Appeal(AT)(Insolvency) No. 600 of 2018

IN THE MATTER OF:

Tirumala Balaji Alloys Pvt. Ltd.

...Appellant

Vs

Sumit Binani

....Respondent

Present:

For Appellant: Mr. Abhijeet Sinha, Mr. Arjun Asthana and Ms. Sreenita Ghosh, Advocates

For Respondents: Mr. Nakul Mohta, Advocate

With

Company Appeal(AT)(Insolvency) No. 601 of 2018

IN THE MATTER OF:

M/s Excello Fin Lea Limited

...Appellant

Vs

Sumit Binani & Anr.

....Respondents

Present:

For Appellant: Dr. U.K. Chaudhary, Senior Advocate along with Ms. Pooja Saigal, Mr. Akshay Gupta and Mr. Dhruv Gupta, Advocates

For Respondents: Mr. Nakul Mohta, Advocate for Respondent No. 1

ORDER

03.07.2019 The question arises for consideration in this appeal is whether the transactions in question amount to preferential transactions and whether such transactions were made in the relevant time? The other question that arises for consideration is whether any of the transactions in question falls within exemption under Section 43(3) of Insolvency & Bankruptcy Code, 2016?

Heard the parties in part. Post both the appeals for further hearing under the caption "Admission (After Notice)" on **23rd July, 2019 at 12:00 Noon.**

[Justice S.J. Mukhopadhaya]
Chairperson

[Justice A.I.S. Cheema]
Member (Judicial)

(Kanthi Narahari)
Member(Technical)

Akc/Sk